HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM No. 11-A/2020 in EMG-WP(C) No. 23-A/2020 EMG-CM No. 12-A/2020

Kulsuma Bani and another

.... Petitioner(s)

Through:- Mr. Bhat Jamsheed, Advocate

V/s

Union Territory of Jammu and Kashmir and others

....Respondent(s)

Through:-

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

EMG-CM No.11-A/2020

Applicants seek extension of time for annexing the requisite court fee with the writ petition.

For the reason stated in the application same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is disposed of.

EMG-WP(C) No. 23-A/2020

Notice.

Mr. B. A Dar, learned Sr. AAG accepts notice on behalf of respondent Nos. 1 & 2.

Judge

Learned counsel for the petitioners submits that petitioners are major and have contracted marriage out of their free will. Nikah Nama is also annexed with the petition. They apprehend danger to their life and liberty from respondent No. 3, who is not agreeable to their marriage.

Respondent Nos. 1 & 2 are directed to ensure that in case the petitioners are major, and have contracted marriage out of their free will, they will provide protection to their life and liberty in terms of the judgment of Hon'ble Apex Court in case titled, 'Lata Singh v. State of U.P. and anr., 2006 (5) SCC 475.

List on 20.05.2020.

Srinagar 01.05.2020 SUNIL-II

